(b) if the answer to part (a) above be in the affirmative, whether these weightages are given?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) No, Sir.

(b) Does not arise.

SHRI T. R. DEOGIRIKAR: May I know whether one Mr. V. H. Deshmukh, Principal Officer of the Trust of India Insurance Company was summarily dismissed and, if so, why?

Shri B. R. BHAGAT: Sir, the question here is about weightage recommended by a particular committee. Individual cases do not, therefore, arise out of that question. I don't have the information.

SHRI T. R. DEOGIRIKAR: Is it a fact that the amount of bonus was wrongly assessed at 7.55 in 1957 whereas the bonuses were 10.20 and 15.36 in 1961, and because of this wrong assessment the person was removed?

SHRI B. R. BHAGAT: This question does not arise from the very general question.

SHRI T. R. DEOGIRIKAR: Will the Government be pleased to make enquiries into this matter?

SHRI B. R. BHAGAT: If a specific question is put, I will get the information.

Mr. DEPUTY CHAIRMAN: Table a specific question.

SHRI T. R. DEOGIRIKAR: This question arises because of the bonus issue.

SHRI MORARJI R. DESAI: The question here is whether any weightage is given to any particular officer on account of the recovery of larger bonuses. Here now, it is a different question whether in a particular case the bonus was assessed at a low rate. They are two quite different question.

MR. DEPUTY CHAIRMAN: Put a separate question.

PROPERTY OF MISSING PERSONS

*343. SHRI NAWAB SINGH CHAUHAN†: SHRI D. A. MIRZA; SHRI P. N. RAJABHOJ:

Will the Minister of Home Affairs be pleased to refer to the answer given to Starred Question No. 575 in the Rajya Sabha on the 7th September, 1959 and state:

- (a) whether it is a fact that some property belonging to the two missing persons is involved in dispute as a result of the disappearance of the persons; and
- (b) if so, what steps Government have taken to give protection to the property left by the missing persons?

THE DEPUTY MINISTER or HOME AFFAIRS (SHRIMATI VIOLET ALVA):
(a) and (b) An application was received by the Delhi Police from the son of one of the missing persons mentioning some dispute in regard to his property situated in Kangra District of Punjab. There is no dispute in regard to the property of the other missing person. A copy of the application was forwarded to the Superintendent of Police, Kangra District for appropriate action.

भी नवाब सिंह भीहान : स्रोये हुए शस्स की दुकान वहां पर थी तो उस दुकान का क्या हा रहा है ?

SHRIMATI VIOLET ALVA: As I have said, we have passed on this case to the Kangra Police. In any case, the legal provision is that the death

†The question was actually asked on the floor of the House by Shri Nawab Singh Chauhan. must be ascertained and it has not yet been ascertained. The legal claimant can only claim the property after the death of the father or seven years after his disappearance.

भी नवाब सिंह चौहान : क्या इसका धर्य यह हुआ कि भगर वह कायदे के मृताबिक साबित नहीं कर सका कि वह मर गया है तें। उसके लड़के को उसको जायदाद पर कब्जा करने का हक ही नहीं होगा भीर दूसरे लोग उसकी जायदाद को कब्जें में कर लें?

भोमती बायलेट घन्चाः सात वर्ष के बाद कर सकते हैं।

भी नवाब सिंह भीहान : सात वर्ष सक उस आयदाद का क्या होगा ?

श्रीमती वायलेट ग्रल्वा : यह तो हमारे कायदे में है।

Mr. DEPUTY CHAIRMAN: That is the law.

SHRI FARIDUL HAQ ANSARI: When was this case passed on to the Kangra Police?

SHRIMATI VIOLET ALVA: I think as soon as it came to the Delhi Police. It must be very recently, about a year ago; I am not quite sure of the date.

बो पां ना राजभोज : क्या सरकार इस बात का खयाल करेगी कि जब तक वह धादमों न मिल जाय तब तक उसकी जायदाद सुरक्षित रहे?

SHRIMATI VIOLET ALVA: No one can claim this property.

REPRESENTATIONS FROM ASSISTANTS AND THEIR ASSOCIATIONS

*344. SHRI KOTA PUNNAIAH: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received any representations from Assistants and their Associations for the revision of the existing seniority rules of promotion to Section Officers' grade; and

(b) if so, whether Government have taken any decision to promote Assistants on the basis of their length of service as Assistants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR); (a) and (b) Representations in this regard have been received from time to time but it has not been considered feasible to agree to these requests.

SHRI KOTA PUNNAIAH: May I know, Sir, whether it is a fact that over thousand Assistants have put in more than fifteen years' service as Assistants in the Central Secretariat and they stand no chance of promotion under the existing rules?

SHRI B. N. DATAR: Sir, under the existing rules a certain percentage is fixed for direct appointment, 25 per cent. for another category and another 25 per cent. for a second category. On the whole, this particular system has been found to be fairly satisfactory.

Functioning of Staff Councils in Ministries

*345. Shri KOTA PUNNAIAH: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that most of the Senior Staff Councils in different Ministries/Departments are not functioning properly;
- (b) if so, what steps Government have taken to remove the grievances of the elected members of the councils; and
- (c) when do Government propose to introduce the Whitley Council Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIB. N. DATAR): (a) No.

(b) Does not arise.